

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4728
ANSWERED ON:04.05.2012
FOREIGN REGISTERED AIRCRAFTS
Panda Shri Prabodh

Will the Minister of FINANCE be pleased to state:

- (a) whether due to illegal flight operations of foreign registered aircrafts by some of the corporate houses inside India, the country is losing crores of rupees on account of customs duty every year and if so, the details thereof;
- (b) whether the Government took any step to enquire into these incidents by involving Directorate General of Civil Aviation and Directorate of Revenue Intelligence and if so, the details thereof; and
- (c) the details of the steps taken by the Government against the erring corporate houses?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a),(b) & (c): Yes, Sir.

The details of such enquires conducted by Directorate of Revenue Intelligence and Customs field formation for the last four years upto current year i.e. (till March, 2012) are as under:-

In the year 2009, One case has been detected and custom duty losses have not been quantified.

In the year 2010, one case has been detected involving Custom duty evasion to the tune of R\$.8,85,65,740/- and the Customs duty has been recovered alongwith applicable interest Rs.4,67,55,900/-, fine of Rs.40,00,000/-and penalty of Rs.30,00,000/-.

In the year 2011, seven cases have been detected and custom duty losses have not been quantified.

In the year 2012 (till March,2012), no case has been detected.